components for fishing trawlers from 20% to 30% of trawlers.

- (12) G.S.R. No. 800(E) dated the 1st September, 1989 amending notification No. 64/89-Customs dated the 6th March, 1979 which seeks to delete Dicyanadiaraide and Guatoidine Nitrate from the list of goods eligible for concessional rate of basic customs duty.
- (13) G.S.R, No. 802(2) dated the 1st September, 1989. which seeks to amend notification No. 47/i89-Customs dated the 1st March, 1989 so as fo increase the basic customs duty on low density polyethylene based sheathing compound or insulation compound from Rs. 2000 per tonne to 50 per cent *ad valorem*.
- (14) G.S.R. No. 803(E) dated the 1st September, 1989 which seeks to exempt newsprint for printing of newspapers, books and periodicals from the whole of the additional duty of customs (CVD) when imported into India.
- (15) G.S.R, No. 840(E) dated the 18th September, 1989 amending notification No. 47. 47189-Cos-toms, dated the 1st March, 1989 so as to change the description of "polystyrene and coplymers of styrene".
- (16) G.S.R, No. 841(E) dated the 18th September, 1989 -which seeks to exempt concentrated dispersions of colouring matters in polypropylene, (Polypropylene Master Barch), from basic customs duty in excess of 70 per ad valorem subject to certain conditions.

[Placed in Library. See No. LT-10/89 for (1) to (16)].

- I. Report and Accounts (1988-89) of the Bureau of/ Indian Standards, New Dellii and related papers.
- II. Notifications of the Ministry of Food and Civil Supplies.

THE MINISTER OF FOOD AND CTVIL. SUPPLIES 'SHRI NATHU

- RAM .MIRDHA): Madam, I lay OH the Table—
 - I- A copy each (in English and Hindi) of the following papers, under section 23 of the Bureau of Indian Standards Act, 1986;—
 - (i) Annual Report and Accounts of the Bureau of Indian Standards, New Delhi, for the year 1988-89, together with the Audit Report on the Accounts.
- (ii) Review by Government on the working of the Bureau. [Placed in Library. See No. LT. 55/89 for (i) and (iii)]
 - II. A copy each (in English and Hindi) of the following Notifica tions of the Ministry of Food and CMl Supplies under suh-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. No. 634(E), dated th*
 11th August, 1989, publishing the
 Pulses, Edible Oilseeds and Edible
 Oils (Storage Control) Fourth
 Amendment Order, 1989.
 - (ii) G.S.R. No. 767(E), dated the 18th August, 1989, publishing the Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1989.
 - (iii) G.S.R. No. 900(E), dated the 17th October, 1989, publishing the Sugar (Price Determination for 1989-90 Production) Order, 1989.
 - (iv) G.S.R, No- 813, dated the 4th November, 1989, publishing 1'he Sugar Price Determination for 1989-90 production) Amendment Order, 1989.

[Placed in Library. See No. LT-16/89 for (i) to (iv)].

III. A copy (in English and Hindi) of the Ministry of Food and Civil Supplies (Department of Food) Notification No. 4(4)/89 BC, dated the 6th Otocber, 1989, publishing the Food Corporations (Amendment) Regulations, 1989, under suh-section (5) of section 45 of the Food Corporation Art, 1964.

[Placed in Library. See No LT-17/80]

IV. A copy each (in English and Hindi) of ihe following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under section 38 of the Bureau of Indian Standards Act, 1986:—

(i> G.S.R. No. 1015(E), dated the 17th November, 1989 publishing the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 1889.

(ii) G.S.R. No. 1016(E), dated ihe 17th November, 1989, publishing the Bureau of Indian Standards (Advisory Committees) Amendment Regulations. 1989

{Placed in Library. See No. LT-82/89 for (i) and (iii)]

Notifications of the Ministry of Personnel, Public Grievances and Pension? (Department of Personnel and Training)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON)- Madam, I lay on the Table:-

1. A copy (in English and Hindi) of the Ministry of Personnel. Public Grievances and Pensions, Depart ment of Personnel and Training, Notification G.S.R. No. 704, dated the 23rd September. 1989, publishthe Unic-n Public Srvice Commis sion (Exemption from Consultation) Amendment Regulations, 1989

under clause (5) of article 320 of the Constitution [Placed i-n Library.

II. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, Notification G.S.R. No. 967(E) dated the 7th November, 1989, publishing the Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1989, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library: See No. LT-8S/89]

THE DEPUTY CHAIRMAN; Shri Murlidhar Chandrakant Bhandare. (Interruptians).

डा॰ रत्नाकर पाण्डेय (उत्तर प्रदेश): उपसभापति जी; मैं एक बहुत ही महत्व-पूर्ण प्रक्न की धोर इस सद्देन का ध्यान आकर्षित करना चाहता हूं। धाज के बीर धर्जुन में छपा है कि...(ध्यवधान) ...

THE DEPUTY CHAIRMAN; Mr. Pandey, I have not pei.fitted you (Interruption). Mr. Pandey, I am not permitting you (Interruptions). Mr. Pandey, I have not permitted you. I am not allowing you. (Interruptions)

It is. not" going on record. *Not

recorded.

डा० रत्नाकर पण्डिय: हर्गमैन भारत झा चका है। 1986 में ...(श्वस्थान)

उपसभाषित : आपको रैंने शनुमित नहीं दी है ! It will not go on record.

ष्ठा**ः रत्यःकर पाण्डेय**ः *

THE DEPUTY CHAIRMAN: I have called the Calling Attention matter.

DR. RATNAKAR PANDEY: *

ज्यसमाण्ति : मैंने शापको कहा कि भाष वैश्र जाइए.... (ब्यवधान)

यह जो डिस्कमन हो रहा है हाउन में कालिंग श्रदेशन का इसका उससे कोई संबंध नहीं है। इसलए श्राप श्रपने स्थान पर बैठ जाइए...